CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI** 

Petition No. 223/2010 (Suo Motu)

Coram: Dr. Pramod Deo, Chairman Shri S. Jayaraman, Member

Shri V. S. Verma, Member

**Date of Hearing: 18.01.2011** 

Date of Order:25.4.2011

In the matter of:

Default in payment of Unscheduled Interchanges (UI) charges for the

energy drawn in excess of the drawal schedule.

In the matter of:

Department of Power, Govt. of Nagaland, Kohima

.....Respondent

Parties present: None

**ORDER** 

The Commission vide its order dated 04.10.2010 initiated suo-motu

proceeding and issued show cause notice to the respondent under section 142

of the Act for non-compliance of the provisions of UI Regulations as UI charges

(including surcharge) for an amount of ₹14.14 Crores was outstanding against

the Department of Power, Govt of Nagaland, as on 31.08.2010.

2. The Commission Vide its order dated 30.12.2010 had directed the

Respondent to liquidate the outstanding UI dues including surcharge and the

current UI dues by 10.1.2011 and to report compliance.

3. None was present on behalf of the respondent during the hearing of the

matter on 18.1.2011. An affidavit dated 12.1.2011 from the Executive Engineer,

Order in Petition No. 223/2010

Page 1 of 2

Electrical Transmission Division, Dimapur was received on 19.1.2011 in reply to the order of the Commission dated 30.12.2010. In the said affidavit, the respondent has submitted that it has initiated action for liquidation of the outstanding UI dues and has sought time till 31.1.2011 for the purpose. No further information has been received from the respondent.

- 4. As per information received from North-Eastern Regional Load Despatch Centre (NERLDC), the respondent has made a payment of ₹ 8.79 Crore during the month of January and ₹ 7 lakh during March 2011. However, after taking into account the accrual during the months of January, February and March 2011, an amount of ₹ 12.26 crore as on 1.4.2011 is still outstanding against Nagaland. The situation is unacceptable and needs urgent action on the part of Department of Power Government of Nagaland.
- 5. We direct the respondent to liquidate the entire UI dues by 30.4.2011. We also direct the Secretary to the Government of Nagaland in charge of Department of Power to personally ensure that the outstanding UI dues are liquidated by the above date.
- 6. The matter shall be listed for hearing on 12.5.2011.

Sd/- sd/- sd/- (V. S. Verma) (S Jayaraman) (Dr Pramod Deo) Member Member Chairperson